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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :  
CUTTACK BENCH : CUTTACK.

Original Application No.17 of 1992.

Date of Decision : 15.9.93.

P.K. Achari ... Applicant.

Versus,

Union of India & others. ... Respondent (s)

( FOR INSTRUCTIONS )

1. Whether it be referred to reporters or not ? *NO*
2. Whether it be circulated to all the Benches of *NO* the Central Administrative Tribunals or not ?

*1.541/93*  
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MEMBER (ADMINISTRATIVE)

15 SEP 93

*km 15/9/93*  
VICE-CHAIRMAN.

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Versus,

Union of India & Others .. Respondent(s).

For the applicant:- M/s.G.A.R.Dora,  
Advocate.

For the Respondents:- Mr.L.Mohapatra,  
Standing Counsel,

C O R A M :

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN,

AND

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT.

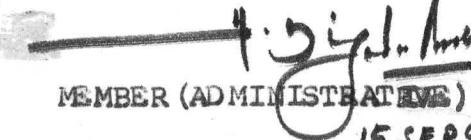
Mr.K.P.ACHARYA, VICE-CHAIRMAN, In this application the petitioner prays for a direction to the Opp.Party to forthwith ~~the~~ implement the order contained in Annexure-3 in favour of the petitioner and accordingly regularised his service w.e.f. 1.4.73 and award consequential benefits.

2. In their counter the Opp.PARTIES maintained that no authority has denied the benefit prayed for by the petitioner with effect from 1.4.73 and the same is under the active consideration of the Railway Administration. Since old records have to be <sup>trace</sup> ~~owned~~ some times must be occupied to consider the case of the petitioner

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and passed final order.

3. We have heard Mr.Dora, learned counsel for the petitioner and Mr. Mohapatra, learned standing counsel for Railway Administration. We would direct that the Opp. parties may implement the order contained in Annexure-3 dtd. 26.4.89 within 90 days from the date of receipt of a copy of this Judgment. Thus the application is accordingly disposed of.

  
MEMBER (ADMINISTRATIVE)

15 SEP 93

  
VICE-CHAIRMAN.

15.9.93

Central Administrative Tribunal,  
Cuttack Bench, Cuttack, Hossain  
15.9.93.

